

File No. 9(3) 2017/19thCAC/RC/FSSAI
Food Safety and Standards Authority of India
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi - 110 002

Minutes of the 19th meeting of Central Advisory Committee held on 16th May, 2017

The 19th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 16th May, 2017 at Hotel Lalit, New Delhi. The list of participants who attended the meeting is at **Annexure-1**

2. The meeting began by welcoming the members of Central Advisory Committee. The proceedings commenced as per the agenda.

Item No. 1: Disclosure of Interest

The members filled-in and submitted the Disclosure of Interest forms.

Item No. 2: Confirmation of Minutes of the 18th CAC Meeting

The minutes of the 18th CAC meeting were approved and adopted.

Item No. 3: Action Taken Report

1. The Action Taken Report on the minutes of the 18th CAC meeting held on 29.09.2016 was duly noted.
2. Kerala submitted their SOP on spices and condiments and also reported that they have prepared a documentary on Operations 'Sagar Rani' i.e initiatives of State against fish with harmful preservatives. Uttar Pradesh also submitted their SOP on milk and milk products. Tamil Nadu to submit their SOP on fruits and vegetables respectively within ten days.
3. CEO raised his concern about the discrepancies/anomalies in the results of National Milk survey, 2016 conducted by States/UTs. All States/UTs were requested to reconfirm the results and suggested to re-conduct surveys and relevant enforcement activities, if required, so that the validated results could be placed in public domain. Further, Chairperson enquired about the use of E-MAT Machines in milk surveys provided by FSSAI and emphasised their use in such surveys. A few States had mentioned about the difficulty in installation of E-MAT machine. They were advised to contact Advisor (QA), FSSAI in this regard.

Action Decided-

- i. Tamil Nadu to submit their SOP on fruits and vegetables.
- ii. States to confirm the results of survey before the results being made public on FSSAI website.

Agenda No. 19.1: Key activities of FSSAI

1. New Standards & Regulations

Advisor (Standards) gave a presentation on the latest updates in Standards & Regulations since last CAC meeting. The recent updates were noted by the members of CAC.

2. Risk based Inspection Module

Director (RCD) gave a presentation on the proposed module of **Risk Based Inspection System (RBIS)** in order to increase transparency and ensure that scarce Government resources are focused on products and businesses to which greater risk is attached. The key features were noted by the members of CAC.

Action Decided-

- i. States/UTs to share their feedback/suggestions on above mentioned system within 10 days so that further direction be passed by FSSAI for its roll out.
- ii. States of Madhya Pradesh and Kerala volunteered to work out the system in their respective states.

3. Food Safety Emergency Response Plan for India

Advisor (Codex) gave a presentation on proposed **Food Safety Emergency Response Plan for India** in order to respond effectively and efficiently when food safety incidents occurs which may pose threat to human health. The key features were noted by the members of CAC.

Action Decided-

Telangana & Madhya Pradesh will prepare a SOP for implementation of **Food Safety Emergency Response Plan in respective States.**

Agenda No. 19.2.1: Simplification of Licensing & Registration process

a) Simplification of Licensing/ Registration Application and changes proposed in FLRS.

Director (RCD) briefed about the proposed simplified forms for Licensing/Registration application process in order to facilitate ease of doing business. The key features were noted by the members of CAC.

Action Decided-

- i. States/UTs to share their feedback/suggestions on proposed changes within ten days.

b) Discussion on payment of license fees

CITO, FSSAI briefed on the current modes of online payment gateway for Central License and addition of two more payment gateways which will cover all major banks, Master and Visa Credit card and Debit cards. All the States/UTs were requested to shift from manual payment by treasury Challan to online payment system by adopting these payment gateways. It was advised that States/UTs may consult their respective Finance Departments and for clarification, if any, video conferencing can also be arranged, if required.

Further, Commissioner of Food Safety and Secretary (H&FW), West Bengal mentioned about no provision of verification through mobile phone in the FLRS and requested to introduce mobile OTP verification. State was requested to send the complete proposal.

Action Decided-

- i. CITO (FSSAI) would send the explanatory note along with list of banks which are currently integrated with the system to all State/UTs.
- ii. States/UTs to share the details about which bank they want to get integrated with within ten days.

Agenda No. 19.2.2: Discussion on Enforcement

a) Role & constitution of State & District Level Steering Committee.

CEO (FSSAI) emphasized on regular meetings of State & District Level Steering Committees wherein States/UTs may also invite representatives from FSSAI to attend the concerned meeting as special invitee.

b) Enforcement Activities

CEO (FSSAI) raised his concern towards slow pace of enforcement activities in the States/UTs and recommended the need to gear up and send the Annual report at the earliest as these reports are compiled and submitted to the Parliament. The Committee noted about the non-receipt of action taken reports for the forwarded complaints from the States/UTs and directed to send the same.

CEO (FSSAI) sensitized all States/UTs for establishment of Appellate tribunals and Special courts and that follow up on above issue shall be done by FSSAI in periodic video conference sessions with States/UTs in more effective and structured way.

He also reminded the States/UTs to carry out IEC activity and awareness generation and also to take up with their Governments to plough back at least 75% of license fee collected for carrying out following IEC activities (i) IEC

activity- local language advertisement, jingles in FM, (ii) 24 x7 food safety helpline and (iii) webpage preparation for food safety in local language.

Further, he flagged the issue of conducting surveys for enforcement and administration of the Act wherein he recommended that a committee of 4-5 Commissioners of Food Safety may be constituted by Competent Authority for framing of this regulation.

He further enquired about the status of pending complaints in the States/UTs. It was noted that a large number of complaints are still pending with various States/UTs, viz. Delhi (107), Karnataka (53) and advised States/UTs to review these complaints on weekly basis. It was decided that Delhi would prepare a plan to redress these complaints and send to FSSAI.

Food Safety Commissioner, Tamil Nadu apprised the Committee about the development of redressing the complaints through newly developed WhatsApp number in the State. Further, Food Safety Commissioner, Madhya Pradesh mentioned about the duplication of work related to grievances address system at Central & State level and requested FSSAI to resolve this issue. The request was agreed to by the Committee and CITO was directed to create a dashboard interface between Central and State Authorities.

To minimize the communication gap between States/UTs and FSSAI and facilitating enforcement activities, it was decided to nominate each officer of Enforcement Division, FSSAI as nodal officer for communication with certain States assigned to them. The contact details of these officials would also be provided to the respective State/UTs.

Designated Officer, Chandigarh informed about the issues on artificial ripening of fruits (Papaya and Mango) through the use of ethylene sachet and spray. He mentioned that currently these artificial ripening agents are widely used in the market and farmers are not aware of usage limits of these chemicals. Food Safety Commissioner, Goa also informed that the Ethaphone, Plant Growth Regulator is also easily available in the market and being used by farmers in large quantity. It was decided to develop SOP on use of chemicals in ripening of Fruits and Vegetables in consultation with Ministry of Agriculture.

CEO (FSSAI) suggested that a proposal to create a Food Safety Index for States was under consideration in FSSAI. All Food Safety Commissioner appreciated this idea and announced their full cooperation.

Action Decided-

- i. Food Safety Commissioners to weekly review the complaints and share the status and action taken with FSSAI.

- ii. Constitution of Committee for framing regulation for conducting surveys for enforcement and administration of the Act
- iii. Contact details of Technical officers of RCD to be shared with the Food Safety Commissioners for effective communication.
- iv. An internal committee in FSSAI to develop Food Safety Index (A Rating System) of States on food safety.
- v. IT division to discuss and work with Madhya Pradesh on integrating of their already existing grievance redress system to FSSAI's system.

Agenda No. 19.2.3: Guidelines

Director, RCD briefed about latest developed E-commerce guidelines, Mid-day Meal Document and FSO manual. CEO, FSSAI emphasized on responsibility of States/UTs on ensuring food safety in their respective states.

Action Decided-

- i. States/UTs to share their issues/suggestions/comments (if any) on the said Guidelines within ten days

Agenda No. 19.2.4

a) Water Portal

CEO, FSSAI informed about the FSSAI's new initiative "Water portal" for building the confidence level among the consumer regarding safe packaged drinking water. All State/U.Ts were requested to direct the FBOs to upload their data on the portal.

b) Food Smart Consumer Portal

CEO, informed that this portal serve as 'A complete Guide to consumers' and would be launched by FSSAI at National Summit. All State/UTs were requested to give their suggestions.

c) Food Safety Phone Network

The Committee noted about the FSSAI's new initiative on developing a Food Safety Phone Network (FSPN) wherein all food regulatory authorities shall be operating in a closed User Group (CUG) across the country.

Action Decided-

- i. States/UTs to escalate sampling of packaged drinking water and upload the same on Water Portal
- ii. States/UTs to share their feedback/suggestions on recently launched Food Smart Consumer Portal within ten days

- iii. States/UTs who have not nominate a nodal officer for FSPN are required to submit the same within a week for effective liaison with BSNL authorities

Agenda No. 19.3

1. Strengthening of State/UT Food Laboratories

Advisor (QA) briefed regarding strengthening of State/UTs Food laboratories. And informed that account details of some of the States namely, Maharashtra, Uttar Pradesh, Haryana and Andhra Pradesh have yet not received. They informed that there are some problems in the procedure of opening bank account. To this it was advised to utilize bank accounts existing societies in their respective States.

Action Decided-

Rajasthan and Tripura to submit the pending proposal of up gradation of State Food Laboratories within one week as funds can only be released after submission of proposal.

2. Indian Food Laboratory Network

CEO informed that the project is in its advance stages of development, and is likely to be rolled out by August, 2017. Food Safety Commissioner, Kerala informed that they have developed a Lab Information Manual System (LIMS) for Food Laboratory networking in the State. The work done was appreciated and State was directed to share the same with QA division.

Further, the State of Assam, Madhya Pradesh, Karnataka and Delhi volunteered to implement pilot Food Laboratory Networking System in their labs.

Action Decided-

QA Division to follow up with the States/UTs to get the progress report.

3. Mobile Laboratory

CEO apprised that all State/UTs would be facilitated with one mobile laboratory thereat and by the 15th August 2017 30 laboratories would be flagged for the purpose. The concerned tender document in this regard is available on FSSAI website along with all details. Food Safety Commissioner, Kerala informed that they are already having mobile laboratory in the State and would be requiring only training.

Action Decided-

- i. States/UTs to nominate resource person and send proposal within one week.

Agenda No. 19.4: Training & Capacity Building

CMSO, FSSAI, briefed CAC about the revised training policy of FSSAI involving Refresher and Induction Training, Training for Designated Officer, Training of Adjudicating Officer, Training for Food Safety Commissioner/Joint Food Safety Commissioner/Authorized Officer and modes of dissemination of training. She also updated on status of training policy for the training of Food Business Operator under Food Safety Training and Certification (FoSTaC) and Food Testing Staff Training (FoTeST).

Action Decided-

- i. States/UTs to submit the Training proposal.
- ii. The States/UTs who still have not identified Training Institutes in their State may identify and nominate one.
- iii. States/UTs to review the list of the Training Institute and nominate more Institutes if they feel necessary.
- iv. States/UTs to may nominate Subject Matter Experts of various domains to enrich the National Resource Pool.

Agenda No. 19.5: Social & Behavioural Change

1. Safe & Nutritious Food (SNF) initiative- Role of States/UTs

CMSO, FSSAI, briefed CAC about the important initiative taken by FSSAI, the Safe & Nutritious Food (SNF) Model, a 360 degree approach to reduce the likelihood of occurrence of food-borne illness and ensuring Food Safety & Healthy Nutrition in consumers' interest. The Model is grounded on four pillars covering Home, School, workplace or eating out. The same was duly noted and appreciated.

Action Decided-

The States/UTs to adopt and implement initiatives in their States/UTs, creating mass awareness through several outreach programmes, conducting workshops/training for food handlers etc. and work plan of the same may be informed to FSSAI.

2. Food Fortification

Head, FFRC briefed the Committee about establishment of Food Fortification Resource Centre (FFRC) at FSSAI with the objective of aligning demand and supply of fortified food in the country, and ensuring open market availability at the earliest. She also mentioned that FFRC would provide information and

inputs on food standards and food safety, technology and processes, premix and equipment procurement, quality assurance and quality control and would facilitate implementation through training and capacity building. It was mentioned that each officer of FFRC team has been allocated one food commodity namely, milk, rice, wheat flour, oil and salt. Each of these officers would be associated with various States/UTs and extend all possible assistance in implementation of food fortification and resolving related issues in respective States.

CEO, FSSAI emphasized on improving the nutrition security in the country by promoting the fortification of food article with active participation of key stakeholders.

Action Decided-

States/UTs to drive this agenda in their respective states with the help of the team members of FFRC, FSSAI


Agenda Item No. 19.6: Issues of States/UTs

The Committee took note of the agenda pertaining to some issues of State of Uttarakhand, Kerala, Goa and Odisha along with clarifications on respective issues as circulated in the meeting.

Agenda Item No. 19.7: Any other Agenda with the permission of the Chair

The Committee took note of the supplementary agenda on Antimicrobial Resistance.

The Meeting concluded with a vote of thanks to the Chair and all the Members present.


(S.K. Yadav)

Director (Regulatory Compliance)


(Pawan Agarwal)

CEO, FSSAI

ANNEXURE - I

The following members were present during the 19th CAC Meeting held on 16th May at Hotel Lalit, New Delhi:-

Sh. Ashish Bahuguna, Chairperson, FSSAI- Attended the meeting at the request of CEO, FSSAI and Chairman, CAC

A. **Members of CAC:-**

1. Sh. Pawan Agarwal, CEO, FSSAI- **Chairman, CAC**

Commissioners of Food Safety from States/UTs:

2. Dr. Mrinalini Darswal, Commissioner of Food Safety, Delhi
3. Sh. Salim Veljee, Director, Directorate of FDA, Goa
4. Sh. Subodh Yadav, Commissioner of Food Safety, Karnataka
5. Smt. Navjot Khosa, Commissioner of Food Safety, Kerala
6. Smt. Pallavi Jain Govil, Commissioner of Food Safety, Madhya Pradesh
7. Sh. P K. Singh, Commissioner of Food Safety, Manipur
8. Sh. Ravindra Pratap Singh, Commissioner of Food Safety, Odisha
9. Sh. Varun Roojam, Commissioner of Food Safety, Punjab
10. Sh. Rajeshwar Tiwari, Commissioner of Food Safety, Telangana
11. Smt. Godhuli Mukherjee, Commissioner of Food Safety, West Bengal

Members from various fields (Private Members):

- ✓12. Dr. Deepa Bhajkar, 'd' Technology
13. Sh. George Cheriyan, Director, CUTS International, Jaipur
- ✓14. Sh. B. K. Misra, Consumer Online Foundation
- ✓15. Ms. Nirupama Sharma, Deputy Secretary, PHD Chambers, Special Invitee
- ✓16. Sh. D V. Malhan, Executive Secretary, All India Food Processors Association

Representatives from States/UTs:

17. Sh. Barenya Das, Joint Secretary-Health, Assam
18. Dr. P. Manjari, Director, PH Labs & Food Health Admin, Andhra Pradesh
19. Dr. V.P. Singh, director-Health, Bihar
20. Smt. Lotika Khajuria, Controller, DFCO, Jammu & Kashmir
21. Sh. Shailendra Singh, Resident Commissioner, Tripura
22. Sh. L. D. Thakur, Designated Officer, Himachal Pradesh

23. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
24. Sh. Pankaj Kumar, Food Analyst, Rajasthan
25. Sh. R. S. Rawat, Designated Officer, Uttarakhand
26. Sh. Narendra Ahuja, Joint Commissioner, Haryana
27. Dr. Ashwani Devangan, Assistant Commissioner, Chhattisgarh
28. Sh. Chandrashekhar Salunkhe, Joint Commissioner, Maharashtra
29. Sh. S. N. Sangma, Joint Commissioner, Meghalaya
30. Sh. Pawan Kamra, Deputy Food safety Commissioner, Delhi
31. Dr. G.L. Upadhaya, Deputy Food Safety Commissioner, Puducherry
32. Sh. Pramod Kumar Shukla, Joint Controller, Madhya Pradesh
33. Dr. K. Vanaja, Director & Additional Commissioner, Tamil Nadu
34. Sh. V R. Shah, Deputy Commissioner, Gujarat
35. Sh. Ram Naresh Maurya, Assistant Commissioner (Food), Uttar Pradesh
36. Dr. Srinivasa Gowda, Joint Food Safety Commissioner, Karnataka
37. Sh. Ashok Kumar, Public Analyst, Punjab

B. Invitees from Ministries/ Departments:-

38. Dr. Himanshu Chauhan, DADG-(IH), Ministry of Health and Family Welfare
39. Sh. B.N. Dixit, Director, Legal Metrology, Ministry of Consumer Affairs
40. Sh. Manoj Kumar Singh, Director, Ministry of Women and Child Development
41. Dr. J. H. Panwal, Joint Technical Advisor, Ministry of Women and Child Development
42. Sh. S. R. Samuel, JDC, Ministry of Micro, Small and Medium Enterprises
43. Sh. H.S. Bisht, Director,, Ministry of Micro, Small and Medium Enterprises
44. Sh. Ajay Yadav, DS, Ministry of Commerce
45. Sh. Maha Bir Prasad, Consultant,, Ministry of Panchayati Raj

C. FSSAI Officials:-

46. Mrs. Madhavi Das, Chief Management Services Officer
47. Sh. Kumar Anil, Advisor (Standards)
48. Sh. Sunil Bakshi, Advisor (Codex)
49. Dr. N. Bhaskar, Advisor (QA)
50. Sh. S. K. Yadav, Director (Regulatory Compliance/Imports)

51. Sh. Suneeti Toteja, Director (FSMS)
52. Sh. Raj Singh, Head (PC&GA)
53. Dr. Rubeena Shaheen, Director (Risk Assessment)
54. Sh. Tanmoy Prasad, CITO
55. Sh. Parveen Jargar, Joint Director, (Regulatory Compliance)
56. Dr. A.C. Mishra, Joint Director, (Standards)
57. Sh. Rajesh Singh, Director, East, Kolkata
58. Sh. D.P.Guha, Joint Director, Kolkata
59. Dr. M. Kannan, CLA, Chennai
60. Sh. Anil Mehta, CLA, Delhi
61. Dr. Krishna Methekar, Deputy Director, Western Region
62. Ms. Pritha Ghosh, Deputy Director (Training)
63. Ms. Anita Mahkijani, Deputy Director (Technical)
64. Sh. Karthikeyan, AD (Regulations/CODEX)
65. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
66. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
67. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
68. Sh. Madan Mohan, AD (Regulatory Compliance)
69. Smt. Remya, AD (Regulatory Compliance)
70. Sh. A. Rastogi, AD (Surveillance)
71. Ms. Monika Puniya, AD (Nutrition)
72. Ms. Aruna, AD (QA)
73. Sh. Ravindra Kumar, AD (PC& GA)
74. Sh. Smita Mankad, Head, FFRC
75. Sh. Varsha Gupta, Sc-IV,(QA)

* Mistakes in the spelling of any name are unintentional and are regretted.

Action Points emerging from the meeting:

Based on the discussions held during the meeting, the following action points emerged:

A. Action points for States/UTs:-

1. Tamil Nadu to submit their SOP on fruits and vegetables.
2. States of Madhya Pradesh and Kerala to work out the RBIS on pilot basis.
3. To prepare a SOP for implementation of Food Safety Emergency Response Plan for India by Telangana & Madhya Pradesh.
4. States/UTs to share the details about which bank they want to get integrated with within ten days.
5. States/UTs to nominate a nodal officer for Food Safety Phone Network.
6. Rajasthan and Tripura to submit the pending proposal of up gradation of State Food Laboratories.
7. States/UTs to nominate resource person for facilitation of mobile laboratory.
8. States/UTs to provide training proposal, nomination of Institute/s for the purpose, nomination of State Level Resource Person, feedback/inputs on Manual for FSO, DO and AO, mobilise and sensitize Food Businesses, case studies/new issues towards enriching knowledge resources

B. Action points for FSSAI:-

1. CITO, FSSAI to send a explanatory note on payment gateway of FLRS.
2. QA Division to follow up with the States/UTs to get the progress report of Pilot roll out of Indian Food laboratory Network.
3. Constitution of Committee for framing regulation for conducting surveys for enforcement and administration of the Act
4. Sharing of Contact details of Technical officers, RCD with Food Safety Commissioners of States/UTs.